

Central Administrative Tribunal,
Principal Bench

R.A. No. 9/2003 in
O.A. No. 2103/2001

New Delhi this the 07th day of February, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member (A)

R.K. Allahabadi
S/o Shri Wazir Chand Allahabadi
R/o 128/1, MES Officers Enclave
Kabul Line
Delhi Cantt. Applicant

Versus

1. The Union of India through
The Secretary
Ministry of Defence
Sena Bhawan, South Block
New Delhi.
2. Engineer in Chief
Coord & Pers DTE
E INC 's Branch/EID
Army Head Quarters
New Delhi-11.
3. Commandant
Engineer Store Depot
Delhi Cantt.-10.. Respondents

O R D E R (By Circulation)

Justice V.S. Aggarwal:-

On 7.11.2002, OA No. 2103/2001 had been taken up for arguments. The order so passed clearly reveals that during the course of submissions, the prayer made was pertaining to three documents that were not supplied and the respondents' counsel had undertaken to supply the same. Accordingly the application was disposed of.

VS Ag

(25)

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2. By virtue of the present review application, the applicant seeks to contend that the charge-sheet was delayed and in this regard no finding had been given.

3. The order clearly shows that the same had been passed with the consent of the parties because only one prayer was made which was allowed. It is too late in the day to raise such a plea.

4. Resultantly, the review application fails and is dismissed by circulation.

V.K.Majotra

(V.K. Majotra)
Member (A)

/sns/

V.S. Aggarwal

(V.S. Aggarwal)
Chairman